

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri S.Jayaraman, Member**

**Shri V.S.Verma, Member**

**Shri M.Deena Dayalan, Member**

**DATE OF HEARING: 22.1.2013**

**Petition No. 277/MP/2012**

**Sub:** Petition for approval of additional cost incurred owing to revision of scale of pay for the employees of North Eastern Electric Power Corporation Ltd. (NEEPCO) and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 for Agartala Gas Turbine Plant (84 MW).

**Petition No. 278/MP/2012**

**Sub:** Petition on account of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Ranganadi Hydro Electric Project (405 MW).

**Petition No. 279/MP/2012**

**Sub:** Petition on account of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Khandong Power Station (50MW).

**Petition No. 280/MP/2012**

**Sub:** Petition for approval of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Kopili Stage II (25 MW).

**Petition No. 281/MP/2012**

**Sub:** Petition for approval of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Kopili Hydro Electric Project (20 MW).

### **Petition No. 282/MP/2012**

**Sub:** Petition on account of additional cost incurred owing to revision of scale of pay for the employees of NEEPCO and the Meghalaya Home Guard on deputation to NEEPCO from 1.1.2007 to 31.3.2009 in respect of Assam Gas Based Power Project (219 MW)

- Petitioners : North Eastern Electric Power Corporation Ltd., Shillong
- Respondents : 1. Assam Power Distribution Company Limited, Guwahati  
2. Meghalaya Energy Corporation Limited, Shillong  
3. Tripura State Electricity Corporation Limited, Agartala  
4. Power and Electricity Department, Mizoram, Aizwal  
5. Electricity Department, Govt. of Manipur, Imphal  
6. Department of Power, Govt. of Arunachal Pradesh  
7. Department of Power, Govt. of Nagaland, Kohima  
8. North Eastern Regional Power Committee, Shillong  
9. North Eastern Regional Load Despatch Centre, Shillong
- Parties present : Ms. Debjani Dey, NEEPCO  
Ms. Elizabeth Pyrbot, NEEPCO

### **Record of Proceedings**

The representative of the petitioners submitted that these petitions have been filed seeking appropriate directions of the Commission to allow the petitioners to bill and recover the additional O & M cost due to increase in employee cost on account of wage revision of its employees from 1.1.2007 and pay revision of the employees of the Meghalaya home guard deployed at North Eastern Electric Power Corporation Ltd stations under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. After hearing the representative of the petitioners, the Commission directed to admit the petitions and issues notices to the respondents.

3. Accordingly, the petitioners were directed to serve copies of the petitions on the respondents by 31.1.2013 who may file their responses by 16.2.2013 and the petitioners may file their rejoinders, if any, 28.2.2013.

4. The Commission further directed the petitioners to submit the details of actual O&M expenses for the years 2004-09 on affidavit, with an advance copy to the respondents by 16.2.2013.

5. The petitions shall be listed for hearing on **7.3.2013**.

**By order of the Commission,**

**SD/-  
(T. Rout)  
Joint Chief (Law)**